

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2085
ANSWERED ON TUESDAY, THE 1st January, 2019**

CASES IN THE NCLT

QUESTION

2085. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the cases that were admitted under the Corporate Insolvency Resolution Process in the National Company Law Tribunal (NCLT) till date;
- (b) the details of the aggregate amount of these cases; and
- (c) the details of the cases approved and the amount realised so far?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P.P. CHAUDHARY)
AND CORPORATE AFFAIRS

(a): As per information provided by National Company Law Tribunal (NCLT), 1,242 cases were admitted under the Corporate Insolvency Resolution Process in the NCLT till 30.11.2018.

(b): The aggregate amount of these cases is Rs. 1,92,000 Crore (approximately) as on admission stage.

(c): As per the information given by Insolvency and Bankruptcy Board of India (IBBI), orders of resolution against 65 corporate debtors have been issued by NCLT as on 31.10.2018 with realisable amount of Rs. 60,636 crores by the creditors.
